

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 259
TO BE ANSWERED ON 01ST DECEMBER, 2015

LIFTING OF QUOTA

259. SHRI ASADUDDIN OWAISI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether some States are unable to lift their quota of foodgrains for Below Poverty Line (BPL) and Public Distribution System (PDS) schemes;
- (b) if so, the reasons therefor;
- (c) whether the Government proposes to review the policy of supplying foodgrains to States under PDS and BPL schemes in view of the decreased offtake of quota by them;
- (d) if so, the details thereof;
- (e) whether in view of low offtake the Government is unable to fix the quota for export of foodgrains; and
- (f) if so, the details thereof and the steps taken or being taken by the Government to ensure that foodgrains stored in FCI godowns do not go waste and are used for export purpose?

A N S W E R

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

- (a): Yes, Madam.
- (b): The reasons for lower offtake by the States/Union Territories(UTs) may be attributed to inability of State/UT Governments or their agencies to mobilise funds, shortage of sufficient intermediate storage capacity with the State Governments to store the foodgrains after lifting the same from FCI, lower demand from beneficiaries in view of higher production and retention of foodgrains, shifting in food consumption pattern due to increase in per capita income, etc.
- (c): No, Madam.
- (d): Question does not arise in view of (c) above.
- (e): No, Madam.
- (f): Question does not arise in view of (e) above.